

EZHILMALAI): (a) and (b) Medical Superintendent of All India Institute of Medical Sciences, New Delhi was arrested by the anti-corruption Bureau of the Government of National Capital Territory of Delhi on the alleged charges of having asked and receiving illegal gratification from a supplier. After the arrest, he was placed in judicial custody and subsequently placed under suspension under Rule 10(2) of the CCS (CCA) Rules, 1965. Subsequently, a Junior Stores Officer (Hospital) was also arrested by the Anti-corruption Bureau on 29.7.98 on the charges of having tampered with evidence in this case. He has also been placed under suspension as he was under police custody for more than 48 hours. The issues regarding (a) whether the Anti-corruption Bureau of Government of National Capital Territory of Delhi had a jurisdiction to make a case of this nature (b) whether the Bureau has jurisdiction to request for sanction to prosecute these officials and the prescribed procedure which the Anti-corruption Bureau of the Government of National Capital Territory of Delhi have to follow in this case, is under examination.

(c) to (g) Two cases have been registered by the Central Bureau of Investigation, after samples of hospital bandages and gauze were seized from All India Institute of Medical Sciences, Safdarjung Hospital and Dean Dayal Upadhyay Hospital relating to an allegation that the materials were of inferior quality and did not conform to the relevant specification. The matter is presently under investigation, and the details of the case including the quality of the seized bandages are part of the evidence to be produced before the Court at the appropriate juncture.

Besides the above two cases, three more cases against the employees of G.B. Pant Hospital were registered in CBI.

#### **Implementation of Labour Ministry's Notification by IOC**

3638. SHRI MOINUL HASSAN AHAMED: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the IOC is not implementing the orders of notification issued by the Ministry of Labour in December, 1976 for abolition of contract labour system;

(b) if so, the reasons therefor;

(c) whether the IOC is giving the legal benefits like equal wages, bonus and other facilities to the contract workers; and

(d) if not, the steps taken to implement the said notification by IOC in their terminal depot and plants at various places?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR): (a) to (d) Information is being collected and will be laid on the Table of the House.

[*Translation*]

#### **Policeman posted at Rashtrapati Bhawan**

3639. SHRI MOTILAL VORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether attention of the Government has been drawn to the news-item captioned "Rashtrapati Bhawan Mein Tainat Police Bhi Pak Saf Nahi" appearing in the "Rashtriya Sahara" dated September 1, 1998;

(b) if so, whether the character and record of the police personnel deployed for the security of the Very Important Persons are verified;

(c) if not, the names of the officers found guilty for this and the action taken against them; and

(d) the steps taken by the Government for early disposal of the inquiry cases against the Police personnel involved in serious crimes like cheating, murders, corruption and theft?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a) Yes, Sir.

(b) and (c) The deployment of the police personnel at Rashtrapati Bhawan was made by Delhi Police after assessing the suitability of the officers in security duties. It was found that 14 persons against whom criminal cases were pending were deployed in the security of Rashtrapati Bhawan. All the 14 persons have been transferred out of Rashtrapati Bhawan and Delhi Police has been asked to ensure that no person against whom criminal cases are pending is posted in the Security of Rashtrapati Bhawan.

(d) The cases pending in the Courts against the police officials are to be decided by the Courts. In case where departmental action is required to be taken, instructions have been issued by Delhi Police to the DCPs for expeditious disposal.